

(d) the amount of loss suffered by the railways on account of selling of such tickets during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION. (SHRI RAM NAIK) : (a) to (d) No, Sir. Regular and surprise checks are conducted by the anti-fraud squads and the Vigilance department of Railways in association with various agencies like Central Bureau of Investigation, Police and Railway Protection Force personnel. During such checks, a few instances of sale of fake/ bogus tickets have come to notice. Persons found indulging in such activities have been apprehended and handed over to the Police for prosecution. Such tickets have also been seized to avoid any loss of revenue on this account.

[English]

Import Licences

2061. SHRI PRASAD BABURAO TANPURE :
SHRI S.S. OWAISI :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether SAIL, RINL and MSTC have sold their import licences;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the main findings of the inquiry;

(e) whether some officials of these companies have been found involved in the sale of import licences; and

(f) if so, the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (f) An independent inquiry has been conducted into the sale of Advance Import Licences (AIL) by Steel Authority of India Ltd. (SAIL), Rashtriya Ispat Nigam Ltd. (RINL) and Metal Scrap Trade Corporation Ltd. (MSTC) to ascertain the circumstances in which AIL were transacted and to suggest future course of action to be followed in sale of such licences. The inquiry report pointed out some inadequate, irregular or improper actions by SAIL, RINL and MSTC on some counts. The follow up action on the report has been initiated. The subject matter of the question, at present, is sub-judice.

12.00 hrs.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Mr. Speaker, Sir, hundreds of workers are being arrested and ESMA has been imposed. . . . (Interruptions)

MR. SPEAKER : Now, we shall take up Papers to be laid on the Table.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, Please allow me to raise a very important matter. . . . (Interruptions)

MR. SPEAKER : Shri Acharia, I will allow you later.

(Interruptions)

12.01 hrs.

PAPERS LAID ON THE TABLE

Annual Reports alongwith Audited Accounts of Mishra Dhatu Nigam Ltd., Hyderabad etc. and their Working Review etc.

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1735/98]

(b) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 1997-98.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1736/98]